ITEM NO.17 COURT NO.12 SECTION XII

SUPREME COURT OF INDIA

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 7081/2022

(Arising out of impugned final judgment and order dated 12-11-2021 in OSA No. 138/2021 passed by the High Court Of Judicature At Madras)

S.J. SURYAH (A.K.A S. JUSTIN SELVARAJ)

Petitioner(s)

VERSUS

S.S. CHAKRAVARTHY & ANR.

Respondent(s)

(FOR ADMISSION and I.R.)

Date: 25-04-2022 This petition was called on for hearing today.

CORAM: HON'BLE MR. JUSTICE M.R. SHAH

HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s) Mrs. V. Mohana, Sr. Adv.

Ms. Shalini Kaul, AOR Mr. Chaman Lal, Adv.

Mr. Pushpinder Singh, Adv.

Tabish Zia, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

We have heard Mrs. V. Mohana, learned Senior Advocate, appearing for the petitioner for about half an hour but unable to convince this Court on the injunction to be granted against the remake of the film 'Vaalee' in Hindi and other languages.

We have gone through the impugned judgment and order passed by the High Court. No interference of this Court is called for insofar as refusing to grant the injunction is concerned. However, at the same time, it is observed that if ultimately the plaintiff succeeds in the suit and establishes his right, he can claim the damages and/or compensation, which may be considered in accordance with law and on its own merits.

With this, the present Special Leave Petition stands dismissed.

It goes without saying that the suit shall be decided in accordance with law and on its own merits without in any way being influenced by any of the observations made in the impugned order as the observations made in the impugned judgment and order be treated as confined to deciding the interim inunction application only.

(R. NATARAJAN)
ASTT. REGISTRAR-cum-PS

(NIDHI BHARDWAJ) BRANCH OFFICER